

Joint Stock Companies

1217. Shri Hem Raj: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Rajpura Biscuit Factory (PEPSU) and the Starch Chemical Works Rajpura (PEPSU) issued notices to their shareholders for voluntary winding up of the two companies in 1953;

(b) whether the shareholders of the above two companies have sent representations to the Central Government for investigation into the affairs of these companies; and

(c) if so, the steps taken thereon?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) to

(c). A meeting of the RAJPURA BISCUIT MANUFACTURERS LIMITED was held on the 11th September, 1953 for considering the question of winding up the company voluntarily but it was adjourned for want of detailed information asked for by the shareholders, and the company has now been carrying on business as usual. A representation was also made to the Central Government by some shareholders for holding an investigation into the affairs of the company and the preliminary enquiries in that respect are now being carried on by the Registrar of Companies, Pepsu. A final decision in the matter will be taken on receipt of the Registrar's Report.

A notice for holding an extraordinary general meeting of the PATIALA STARCH AND CHEMICAL WORKS LIMITED on the 31st October, 1953 was served on the shareholders for considering the question of winding up the company voluntarily. The meeting was held and it was decided at the meeting to run the company by raising a debenture loan for Rs. 10 lakhs. The resolution for winding up was dropped. A representation was made by some shareholders to the Government of Pepsu for an investigation into the affairs of the company. The Registrar held a preliminary enquiry into the matter and his report is under consideration.

Juvenile Delinquency in Delhi

1218. Shri Kamath: Will the Minister of Home Affairs be pleased to state:

(a) whether juvenile delinquency and crime in Delhi has aggravated in 1954-55 as compared to the preceding year;

(b) if so, the causes thereof; and

(c) the measures taken or proposed to be taken by Government to check the evil?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) and (c). Do not arise.

Double Taxation Relief

1219. Shri B. S. Murthy: Will the Minister of Finance be pleased to state:

(a) the arrangements made so far to avoid double taxation of the income of Indian merchants in Burma;

(b) the nature of representation, if any, received from the Indian merchant community of Burma?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a)

The Government of India are negotiating with the Government of Burma for concluding a double taxation avoidance agreement. Meanwhile, instructions have been issued to Income-tax authorities in India to stay the recovery of a part of the tax due on Burma income, doubly taxed in the two countries.

(b) A representation was received in 1953 from certain Indian merchants in Burma. A copy of the Central Board of Revenue's letter No. 25(40)-I.T./53, dated the 9th September, 1953, which contains both the points raised in the representation and the replies thereto, has already been placed on the table of the House in connection with the reply to Starred Question No. 1342 for the 16th September, 1953.

Upper Division Clerks

1220. Shri Kamath: Will the Minister of Defence be pleased to state:

(a) the total number of Upper Division Clerks under the Directorate of Ordnance Services as on the 31st August, 1955;

(b) the number among them, of those that belong to Scheduled Castes and Scheduled Tribes on the same date; and

(c) how many of those referred to in part (b) above are direct recruits to that grade?

The Deputy Minister of Defence (Sardar Majithia): (a) 1239.

(b) Three.

(c) Nil.

Customs Collectorate Bombay

1221. Shri Kamath: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 554 on the 4th March, 1955 and state:

(a) whether the question of granting of exemption from passing the departmental examination in the case of displaced Government servants employed in Customs Collectorate, Bombay has been considered;